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* **IN THE HIGH COURT OF DELHI AT NEW DELHI**

\# **CNR No. DLHC010536352026**

\+ O.M.P.(MISC.)(COMM.) 859/2026

PRABHAT SHEKHAR .....Petitioner

Through: Ms. Niyati Kohli, Mr. Pratham Vir Agarwal and Mr. Pinank Mehra, Advs.

versus

HIMANSHU SHEKHAR .....Respondent

Through: Mr. Rajeev Ahuja, Mr. Harshit Ahuja, Advs.

CORAM:
HON'BLE MR. JUSTICE OM PRAKASH SHUKLA

ORDER(ORAL)

% 05.11.2026

1. The present petition has been filed under Sections 29A(4) and 29A(5) of the Arbitration and Conciliation Act, 1996[1] seeking extension of the mandate of the learned Sole Arbitrator, Hon'ble Ms. Justice Mukta Gupta (Retd.).

2. It is borne out from the record that the proceedings were deferred pursuant to the order dated 13.10.2022, passed by this Court and remained so approximately for three years. Thereafter, the mandate of the erstwhile Arbitrator was terminated by this Court on 06.04.2026 and the present learned Sole Arbitrator was appointed.

3. Learned Counsel appearing on behalf of the Petitioner submits that since the appointment of a substitute Arbitrator, the proceedings

[1] "Act" hereinafter

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have progressed, and various interlocutory applications filed by the parties are being adjudicated.

4. It is further pointed out that the hearing scheduled for 26.10.2026 was adjourned at the request of the Respondent on account of the unavailability of his Senior Counsel and the matter has now been fixed for 06.01.2027, which is beyond the existing mandate expiring on 29.10.2026.

5. However, learned Counsel for the Respondent submits that this long adjournment was granted only at the request of learned Counsel for the Petitioner.

6. Issue notice.

7. Notice is accepted by Mr. Rajeev Ahuja, learned Counsel appearing on behalf of the Respondent.

8. Mr. Ahuja submits that he has no objection to the extension of the mandate of the learned Arbitrator.

9. Considering the stage of the proceedings and in view of the consensus between the parties, this Court is satisfied that sufficient cause has been made out for the extension of the mandate.

10. The mandate of the learned Sole Arbitrator is extended for a further period of twelve months from 29.10.2026 till 29.10.2027, for completion of the arbitral proceedings and rendering the award.

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11. The present petition is disposed of in the above terms.

OM PRAKASH SHUKLA, J

NOVEMBER 5, 2026*/gunn*

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